

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**APPEAL NO. 65 OF 2016 &
IA NO. 166 OF 2016**

Dated: 31st May, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

Punjab State Power Corporation Ltd.Appellant(s)

Versus

Biomass Power Producers Association & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Mr. Sandeep

Counsel for the Respondent(s) : Mr. Nimesh Kumar Jha
Mr. Hemant Singh for R-1

ORDER

Admit. Issue notice on the appeal as well as on the I.A. No. 166 of 2016 (Appl. for stay). Mr. Hemant Singh takes notice on behalf of Respondent No.1. Notice be issued to the other Respondents returnable on 04.07.2016. Dasti in addition is permitted.

List the matter on **10.08.2016**. In the meantime, learned counsel for the respondents may file reply on or before 28.06.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 13.07.2016 after serving copy on the other side.

(I.J. Kapoor)
Technical Member
ts/dk

(Justice Ranjana P. Desai)
Chairperson